
(2021) 07 SEBI CK 0154

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 326, 327, 328, 363, 369, 370, 371, 372, 373 Of 2020,
152, 153, 154, 155, 156, 157, 158, 204, 205 Of 2021, Miscellaneous
Application No. 429, 531, 532, 533, 534, 535, 536, 537, 538 Of 2021

Sanjay Kumar Poddar HUF And Others

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 15-07-2021

Acts Referred:

Citation : (2021) 07 SEBI CK 0154

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Aditya Bhansali, Rakshita Poddar, Suyash Bhandari, Nirali Mehta,
Suraj Choudhary, Nidhi Singh, Hersh Choudhary, Nipa Paka, Riddhi Pawar,
Surabhi Agarwal, Rishika Harish

Judgement

1. We have heard the learned counsel for the parties. Order reserved. Written submissions, if any, may be filed by the parties within three days.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.